

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2983/2002

This the 18th day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Anokhey Lal
S/o Shri Puttu Lal
C/o Shri Ramesh Chandra Sharma
D-Block, Near Police Chauki,
Khyala- New Delhi.

-Applicant

(By Advocate: Shri D.P. Sharma)

Versus

1. Union of India,
Through Secretary
Ministry of Communication
Department of Posts,
Saksad Marg, New Delhi.
2. The Superintendent of Post office,
Mainpuri.
3. The Sub Divisional Inspector Post Office,
Sub Division-Mainpuri.

-Respondents

ORDER (Oral)

Justice Shri V.S. Aggarwal, Chairman

The applicant had been issued a charge-sheet under Rule 8 of E.D.As (Conduct and Service) Rules, 1964. The enquiry officer had been appointed who submitted his report. The punishment of removal from service had been imposed. Earlier, the applicant had preferred an appeal and the Appellate Authority had directed de-novo proceedings from the stage of issuing the show cause notice. The applicant contends that thereafter without following the orders of the Appellate Authority, punishment of removal from service had been imposed and he had preferred an appeal, which is pending before the Appellate Authority.

Ag

(3)

2. The appeal is stated to be pending with Superintendent of Post office, Mainpuri for the past more than five years.

3. At this stage when appeal is pending for last so many years, we dispose of the present application with a direction that respondent No.2, Superintendent of Post office will dispose of the pending appeal preferably within four months from the date of receipt of a certified copy of this order in accordance with law. Order made accordingly. ^{is} A No costs.

V.K. Majotra
(V.K. Majotra)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

cc.